

[Kumari Mamta Benerjee]
application fee. This system of asking for postal orders or applications fees should, therefore, be immediately discontinued, to help the poor young men. This will bring some solace and mental peace to the unemployed young men suffering from the pangs of unemployment, and will enable them to apply for jobs freely.

[*Translation*]

(iv) **Demand for restarting the Chilhati Cement Factory, Bilaspur**

DR. PRABHAT KUMAR MISHRA (Janjgir): Mr. Deputy-Speaker, Sir, for meeting the continuously rising demand of cement in the country production capacity is being augmented. Many cement factories have been set up in the Chattisgarh region of Madhya Pradesh. The private sector cement plants are running efficiently but the proposed Chilhati Cement plant in Bilaspur district which was to be run by SAIL many years ago is still pending. Thousands of acres of land was acquired but it is lying waste. As per the earlier decision the Chilhati Cement Plant was to be handed over to CCI but till date nothing has happened. The people of this predominantly Harijan and backward area had great expectations regarding the development of the area as a result of the setting up of the Chilhati Cement Plant. I therefore, urge the Ministry of Industry to immediately commission the Chilhati Cement Plant.

(v) **Demand for implementing the schemes for rural electrification in Ganjam district of Orissa**

[*English*]

SHRI SOMNATH RATH (Aska): Central Government has laid stress on rural electrification, and different schemes to be implemented in the States are also funded

by it. Villages under Kokalaba, Tarasing Gereda and other gram panchayats in Ganjam district, Orissa are mostly inhabited by Adivasis, Harijans and small farmers. A survey has disclosed that there is sufficient under-ground water available in this area. But, for want of electricity there could be no lift irrigation. The people of this area have been demanding electrification for many years, but the schemes already prepared are not being implemented to the full extent, and some other schemes yet remain to be implemented. It is high time that under the rural electrification schemes, the Union Government takes immediate action for electrification of this area.

(vi) **Demand for a direct train from Bangalore to Eastern Uttar Pradesh and Bihar via Gorakhpur and Lucknow**

SHRI V. S. KRISHNA IYER (Bangalore South): At present, there is no direct train facility from Bangalore to eastern U.P. and Bihar. There are a number of passengers who have been travelling to Bihar and eastern Uttar Pradesh daily from Bangalore, particularly to Lucknow. They are finding it extremely difficult to travel from Bangalore to these places, as there is no direct service. They have to break journey at some junction at odd hours, to catch another train. There are no reservations in the connecting trains.

I, therefore, request the Government to introduce a direct express train from Bangalore to eastern U.P. and Bihar via Gorakhpur-Lucknow, either via Secunderabad or Renigunta-Jolarpettai.

[*Translation*]

(vii) **Demand for a T.V. Relay Centre at Sapshringi and Ankal areas of Nasik (district of Maharashtra)**

SHRI S.S. BHOYE (Malegan): Mr. Deputy Speaker, Sir, I have raised the mat-

ter regarding setting up of T.V. Relay Centres at Sapshringi and Ankai in Nasik district in Maharashtra several times in the House through questions and other means.

It being a tribal and backward area there is lack of communication facilities and consequently there is no development. The people of this region have been constantly demanding a T.V. Relay Centre for the area so that they can be benefited and thereby remain in touch with rest of the country. I request the Central Government to direct the concerned Ministry to set up T.V. Relay Centres in the above mentioned areas at the earliest because no private party has till now shown interest in the project and the State Government is also incapable of setting it up.

[English]

(viii) Demand for giving recognition to Degrees Issued by the Medical Colleges of Nigeria

SHRI SURESH KURUP (Kottayam): A large number of Indian students are studying in Nigerian Medical Colleges. Most of them are children of those who went to Nigeria seeking job opportunities. Now, the students who are studying there and who have already obtained degrees from Nigeria could not come to India and serve the motherland due to the non-recognition of the Medical degrees from Nigeria by the Indian Medical Council. Nigerian Medical degrees are recognised in Britain, Canada, Australia, West and East Europe. There is no valid reason for our country for not recognising Nigerian Medical degrees. For the last three to four years, these students and their parents have been writing to Government of India and Indian Medical Council to rectify this anomaly. So, I request the Government of India to take immediate action for the recognition of this degree.

12.38 hrs.

STATUTORY RESOLUTION RE DISAPPROVAL OF FINANCE (AMENDMENT) ORDINANCE, 1987 AND FINANCE (AMENDMENT) BILL

[English]

MR. DEPUTY SPEAKER: We will take up Item Nos. 14 and 15 together.

[Translation]

SHRI C. JANGA REDDY (Hanamkonda): I beg to move:

"That this House disapproves of the Finance (Amendment) Ordinance, 1987 (Ordinance No. 6 of 1987) promulgated by the President on the 19th September, 1987."

Mr. Deputy Speaker, Sir, I want to know why these Ordinances are promulgated by the President? Why do you trouble the people? Why was the Ordinance promulgated on 19 September when the sitting of the House was due for 6th November. Could it not have been delayed for another 10-15 days. Had the Ordinance been delayed for 10-15 days, what would have happened?

Government could have issued a notification regarding surcharge on air and railway fares. But what is the purpose of imposing 5% tax in aid of drought affected areas through this ordinance? The Government had taken this step because it had not provided for such things in the Budget, and it had to augment its income. But the Government could have brought forward a Bill in this regard instead of an Ordinance. Nothing would have happened in 10-15 days time. The Government has not so far even released relief amount to drought and flood affected areas but you are denying it. No-